

हो सकता है? तो दूसरे बड़े कवियों का सम्मान हमारा देश कैसे करेगा? मैं आपसे यह प्रार्थना करता हूँ कि आप स्वयं इसमें हमारा सहयोग करें और निराला जी का जन्मशती समारोह सम्मान के साथ सारे देश में मनाया जाए। उनके जन्म स्थान महिषादल में उनकी पर मूर्ति स्थापित की जाए जिसका समर्थन किप्लव बाबू ने किया है और उनके पैतृक गांव की तीनों संस्थाओं का उन्नयन किया जाए, इसकी व्यवस्था होनी चाहिये।.....(व्यवधान)

उपसभाध्यक्ष (श्री अजीत जोगी) : कृपया बैठ जाएं मैं आप सब की तरफ से बोल देता हूँ(व्यवधान) बहुत से माननीय सदस्य इस पर बोलना चाहते हैं। मैं आप सब की तरफ से शासन से कहना चाहूंगा कि पंडित सूर्यकांत त्रिपाठी निराला राष्ट्रकवि रहे हैं(व्यवधान) मैं आप सबकी तरफ से बोल देना चाहता हूँ।(व्यवधान) आपका नाम भी आ गया। उन्होंने अपनी लेखनी का पूरी शक्ति के साथ उपयोग किया। इसलिए जो मांग माननीय सदस्यों ने उठाई है उसकी तरफ शासन को गंभीरता से फेसला करना चाहिये।(व्यवधान)

श्रीमती वीणा वर्मा (मध्य प्रदेश) : जब हम आजादी की स्वर्ण जयंती मना रहे हैं तो एक योजनाबद्ध(व्यवधान)

उपसभाध्यक्ष (श्री अजीत जोगी) : अब यह बात हो गई, मैंने आपकी तरफ से कह दी।

श्री विष्णुकांत शास्त्री : माननीय मंत्री जी यहां उपस्थित हैं। सरकार की तरफ से कुछ कह दें(व्यवधान)

उपसभाध्यक्ष (श्री अजीत जोगी) : वह खड़े हो गए हैं। मंत्री जी का आश्वासन सुनने के लिए आप तो बैठें।

जल संसाधन मंत्री (श्री जनेश्वर मिश्र) : उपसभाध्यक्ष महोदय, सदस्यों ने और एक तरह से माननीय सदन ने निराला जी के बारे में जो राय जाहिर की और उनकी जन्मशती मनाने के बारे में जो मंशा जाहिर की मैं उससे निजी तौर पर सहमत हूँ। निराला जी का ज्यादातर समय इलाहाबाद में गुजरा है और मैं भी इलाहाबाद शहर में रहता हूँ। मैं उनके सम्पर्क में भी कभी-कभी दर्शनार्थ जाया करता था और प्रभावित भी था। समाजवादी होने के नाते गरीब के प्रति, दुखी के प्रति जो उनके मन में पीड़ा होती थी मैं उस पीड़ा से प्रभावित भी रहता था। माननीय सदस्यों ने जो सवाल

उठाया है मानव संसाधन विकास मंत्री को उनकी मंशा जल संसाधन मंत्रालय की तरफ से जरूर पहुंचा दी जाएगी। वैसे मानव संसाधन और जल संसाधन तभी ठीक से चलता है जब तक कि वह प्रवाह में रहता है और हम समझते हैं कि निराला जी के विचार सशक्त प्रवाह में हैं।

SPECIAL MENTIONS

THE VICE-CHAIRMAN (SHRI AJIT P.K. JOGI): Now we will take up the Special Mentions. Shri V. Ranjan Chellappa. He is absent. Shri John F. Fernandes:

Air Pollution due to Adulterated Petrol and Diesel.

SHRI JOHN P. FERNANDES (Goa): Mr. vice-chairman, Sir, a recent report says that Delhi, among the metropolises in the country, is the most polluted. Delhi has a vehicle population equal to that of Calcutta, Madras and Bombay and the pollution is not only because of traffic population but it is also because of adulteration. The main pollutant in the metropolises in the country is the adulteration of petrol and diesel.

Sir, when the Delhi Government told certain scooter companies to use non-polluting mechanisms, there was some objection and we encouraged these companies to be there in our country because they captured the market in the past and they objected to the new technology coming in the market. The main problem with this pollution lies in our statute, the control of Oil Act. You see, kerosene is freely available in the market and kerosene is freely given to the so-called industries which do not exist. This kerosene is being taken outside and mixed with petrol and diesel. The Government also has control. I don't know what made the Government to control furnace oil. It is the cheapest fuel in the country. It is cheaper than kerosene. This can be supplied to the industries if they are involved in any production activity. But there are industries all over India, including in my

State, Goa, which do not exist but take kerosene at the outlets for industrial use. A tanker will take delivery of kerosene at an IOC outlet at Vasco da Gama and in front of a police station, they will use this to adulterate diesel and petrol. These industrialists do not have any industry. They have put up a sign-board on the bedrooms of their residences. I feel that the law should be amended and it should be ensured that kerosene is delivered at the factory premises rather than at the IOC's outlets because most of these companies do not just exist. Therefore, I demand that the Government should amend the Act to ensure that kerosene is delivered to an industry at the industrial premises and not at the outlets. Sir, some problems have come up even in my State. We have a population of about 12 lakhs. About two lakh people are expatriates. They are abroad. But the population figure in my State is inflated and put at 13.86 lakhs and we take delivery of 29.63 lakh litres of kerosene. There were allegations that about five lakh litres of kerosene is being used for adulterating petrol and diesel. There are allegations that a monthly *hafta* of Rs.10,00,000/- is being paid to the officials and others. I am using the word 'Thers' because I don't want to take their names here. I request the Central Government which fixes and delivers the kerosene quota to my State to institute a CBI enquiry to find out whether these numbers are realistic or inflated. I don't mind if they use this kerosene for industrial purposes; but they use it for adulterating petrol and diesel. I hope the Government will come up with some legislative measures to put a stop to the use of kerosene for adulterating petrol and diesel and to bring all those concerned with the non-existing and fraudulent industries which claim kerosene for the purpose of industrial use to book. I hope the Government will react to my demand very positively.

Thank you, Mr. Vice-Chairman, Sir.

THE VICE-CHAIRMAN (SHRI AJIT P.K. JOGI): Now, Shri O. Rajagopal.

ISI activities in Tamil Nadu posing a threat to law and order situation in the State

SHRI O. RAJAGOPAL (MADHYA PRADESH): Mr. Vice-Chairman, sir, I thank you for-giving me this opportunity. Through you, I wish to draw the attention of the Government of India to the serious developments taking place in South India, especially in Tamil Nadu. I had occasion to refer to the ISI's activities in Kerala some time ago. The whole country is well aware of the ISI's activities in Kashmir, Punjab and other North Indian States. Now it is being spread to the north-eastern States also. But sufficient attention has not been given to its activities in South India. In Karnataka, the ISI's activities are highlighted by the Jagannath Shetty Enquiry Commission which was instituted by the Government of Karnataka. Its report was published recently. This report has highlighted the dangerous consequences flowing from the ISI's activities.

Sir, I had occasion to visit Tamil Nadu. I toured the State and collected evidence regarding ISI's activities in Tamil Nadu. The people associated with the ISI are backed by very powerful smugglers. Its headquarters is located in a coastal village called Kilakarai in Ramanathapuram district from where people like Haji Mastan, Amir Bhai, etc., come. It is a powerful area. There are a large number of smugglers who are very active and very influential in the area.

Now, their activities have resulted in a series of communal clashes. Even recently, between January 29 and February 3, there were communal clashes in various parts of Tamil Nadu — Coimbatore, Madras, near Madurai. There were clashes in so many places. Nine persons had died. I don't want to say that they belonged to this community or that community. It has been found that the persons who are responsible for this are ISI agents and they have been